

ITEM NO.1739

COURT NO.15

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 19939/2017

AZAD SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(ONLY I.A. NO. 1469 OF 2022 IN CA NOS. 7837-52/2021 IS TO BE LISTED.)

WITH

C.A. No. 7837-7852/2021 (III-A)

(ONLY I.A. NO. 1469 OF 2022 IN CA NOS. 7837-52/2021 IS TO BE LISTED.

IA No. 1469/2022 - ADDITION / DELETION / MODIFICATION PARTIES)
C.A. No. 4719-4727/2022 (III-A)

(IA No.86986/2022-ADDITION / DELETION / MODIFICATION PARTIES and IA No.86987/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86984/2022-APPLICATION FOR SUBSTITUTION and IA No.86983/2022-EXEMPTION FROM FILING O.T. and IA No.86982/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.86985/2022-CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 26-09-2022 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
[IN CHAMBER]

For Appellant(s)

Mr. G. Sharma, Adv.
Ms. Garima Chaudhary, Adv.
Ms. Khushboo Chaudhary, Adv.
Mr. Veerendera Kumar, Adv.
Mr. Deepak Goel, AOR
Ms. Preeti Singh, AOR

Mr. Raj Kishor Choudhary, AOR

For Respondent(s)

Ms. Shakti Singh, Adv.
Ms. Sakshi Kakkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application seeking deletion of proforma respondents is
allowed at the risk of the petitioner.

(VIJAY KUMAR)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)